

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 4605
ANSWERED ON 21ST AUGUST, 2025**

CENTRAL ROADS AND INFRASTRUCTURE FUND

4605. SMT. PRIYANKA GANDHI VADRA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the mechanism for identifying road and other infrastructure projects under the Central Roads and Infrastructure Fund (CRIF);**
- (b) the details of road and other infrastructure projects taken up under CRIF during the last five years, State-wise;**
- (c) the details of CRIF funds collected during the above period;**
- (d) the details of funds allocated and expenditure incurred under CRIF during the above period, State-wise;**
- (e) the details of pending CRIF proposals from Kerala, especially in Wayanad Lok Sabha Constituency; and**
- (f) the measures being taken by the Government to ensure the timely completion of CRIF projects?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (f) The Central Road and Infrastructure Fund (CRIF) is earmarked for various Infrastructure Sectors such as Transport (Road and Bridges, Ports, Shipyards, Inland Waterways, Airports, Railways, Urban Public Transport), Energy, Water and Sanitation,

Communication, Social and Commercial Infrastructure, etc., as per the provision of Section 7A of the amended CRIF Act, 2000. Transfer of fund is done Ministry wise under CRIF. Year-wise details of collection of Road and Infrastructure Cess and the utilization / transfers made under the CRIF during the last five years are as under: -

Amount in ₹ Crore					
Item	2020-21	2021-22	2022-23	2023-24	2024-25 (RE)
Collection	235,782.55	195,986.96	59,234.95	44,552.49	45,250.00
Utilization / Transfers	182,363.47	251,738.18	239,646.25	47,777.66	39,777.90

National Highways projects in the Ministry of Road Transport and Highways (MoRTH) are taken up as per the overall available Budgetary outlay including the allocation from CRIF. Additionally, MoRTH also takes up development and maintenance of State Roads as per the criteria duly finalized in consultation with the Ministry of Finance under the amended CRIF Act, 2000. The criteria inter-alia provides for finalization of list of projects prioritized by State Governments / UTs to be approved by MoRTH, with framework of Gati Shakti being the guiding principle for identification, sanction and implementation of Projects. Administrative Approval, Technical Approval and Financial Sanction of projects of the approved list is given by concerned State Governments/ UTs, with permissible excess cost of upto 10 percentage over approved cost.

State / Union Territory (UT) – wise details of State Road projects approved under the CRIF Scheme during the last five years, including for the State of Kerala, are at Annexure-I. This includes 10 State Road projects in 108 km length costing ₹142 Crore approved under CRIF Scheme in the State of Kerala and passing through Wayanad Lok Sabha Constituency, during the last five years.

State / UT - wise details of accrual and release of funds for development and maintenance of State roads under CRIF Scheme during the last five years are at Annexure-II.

As per the approved Criteria for approval of State road projects and allocation of funds under the CRIF Act, 2000, the

Government in MoRTH considers approval of State roads projects submitted by State government under CRIF based on the current year accrual and outstanding committed liabilities of already sanctioned works i.e. Bank of Sanction (BOS). As on 01.04.2025, the BOS of the approved state road projects for the state of Kerala including the Wayanad district is about ₹1,200 Crore against the current year accrual of ₹181 Crore. Considering the large BOS (more than 6.5 times the current year accrual) of Kerala, the CRIF proposal submitted by the Government of Kerala could not be considered. As and when sanction space is available based on accrual of the state under CRIF and utilisation of funds received from the State Government, fresh proposals in order of priority indicated by the State Government shall be taken up for approval.

Further responsibility for Project implementation lies with the concerned State / UT Government, with Project monitoring and quality control of works to be done at State/UT level at regular intervals ensuring timely completion of works. Government in MoRTH releases funds to the State Governments / UTs based on the submission of Utilization Certificates of funds released earlier under CRIF. While releasing funds, it is ensured that a revolving balance of one third of accrual/ allocation for the State/ UT for the year is maintained with the State/ UT.

Funds allocated to Ministry of Railways are primarily used for development of Road Over Bridges (ROBs) / Road Under Bridges (RUBs) in lieu of Level Crossings (LCs). Such works are prioritized and taken up on the basis of its impact on safety and mobility in train operations and impact on road users. As on 01.04.2025, 4,402 nos. of Road Safety Works (ROBs / RUBs) are sanctioned at the cost of ₹1,00,860 Crore, including 140 nos. sanctioned at the cost of ₹4,837 Crore in the State of Kerala. Out of this, 2 nos. of ROBs are sanctioned at the cost of ₹77 Crore in Wayanad Lok Sabha Constituency.

Funds allocated to the Ministry of Rural Development under various sources including CRIF have been primarily used for development of rural roads under Pradhan Mantri Gram Sadak

Yojana (PMGSY), based on the model of decentralized network planning for rural roads with objective to provide at least single connectivity to each target habitation under PMGSY.

Funds allocated to the Department of Telecommunications under CRIF during the last five years have been used for OFC based network for Defence Services.

ANNEXURE-I

**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (f) OF LOK SABHA UNSTARRED QUESTION NO. 4605
ANSWERED ON 21.08.2025 ASKED BY SMT. PRIYANKA GANDHI VADRA REGARDING CENTRAL ROADS AND
INFRASTRUCTURE FUND**

**State / UT – wise details of State Road projects approved under the CRIF Scheme during the last five years,
including for the State of Kerala: -**

S.No.	State/UT	Length in km, Cost in ₹ Crore														
		2020-21			2021-22			2022-23			2023-24			2024-25		
		No.	Length	Cost	No.	Length	Cost	No.	Length	Cost	No.	Length	Cost	No.	Length	Cost
1	Andhra Pradesh	46	676	946	0	0	0	35	400	1,174	3	40	108	19	278	646
2	Arunachal Pradesh	0	0	0	27	301	553	0	0	33	25	78	306	21	136	449
3	Assam	13	201	606	0	0	0	0	0	0	7	76	425	4	50	262
4	Bihar	1	2	205	0	0	0	27	122	1,542	0	0	0	8	68	642
5	Chhattisgarh	0	0	0	15	316	846	6	0	315	1	0	42	8	324	892
6	Goa	0	0	0	6	75	81	0	0	0	1	1	92	0	0	0
7	Gujarat	0	0	0	0	0	0	0	0	0	49	577	1,905	0	0	0
8	Haryana	0	0	0	1	24	99	13	279	780	0	0	0	0	0	0
9	Himachal Pradesh	0	0	0	13	94	238	1	0	103	5	73	295	6	144	345
10	Jharkhand	0	0	0	0	0	0	17	216	1,128	0	0	0	0	0	0
11	Karnataka	0	0	0	0	0	0	0	0	0	297	2,061	1,386	0	0	0
12	Kerala	0	0	0	0	0	0	37	404	673	0	0	0	0	0	0
13	Madhya Pradesh	1	107	154	24	600	1,893	37	643	2,966	11	59	698	0	0	0
14	Maharashtra	0	0	0	272	2,263	2,040	171	943	2,978	89	663	1,900	130	832	1,994
15	Manipur	13	145	132	0	0	0	0	0	0	8	58	153	92	455	314
16	Meghalaya	0	0	0	15	105	257	0	0	0	0	0	0	6	0	76
17	Mizoram	0	0	0	1	10	47	1	37	1	0	0	0	1	0	70
18	Nagaland	0	0	0	0	0	0	1	24	93	8	39	103	0	0	0
19	Odisha	1	31	125	35	619	1,727	6	0	361	0	0	0	2	0	435
20	Punjab	12	144	181	5	24	272	23	372	627	13	180	384	4	97	210

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (f) OF LOK SABHA UNSTARRED QUESTION NO. 4605 ANSWERED ON 21.08.2025 ASKED BY SMT. PRIYANKA GANDHI VADRA REGARDING CENTRAL ROADS AND INFRASTRUCTURE FUND

State / UT - wise details of accrual and release of funds for development and maintenance of State roads under CRIF Scheme during the last five years: -

Sr. No.	State/UT	Amount in ₹ Crore									
		2020-21		2021-22		2022-23		2023-24		2024-25	
		Accrual	Release*	Accrual	Release*	Accrual#	Release#	Accrual#	Release#	Accrual#	Release#
1	Andhra Pradesh	325.54	322.00	334.96	300.80	380.19	356.55	420.10	485.48	420.00	322.56
2	Arunachal Pradesh	125.48	42.03	128.39	128.33	147.65	183.63	167.75	238.00	168.04	269.13
3	Assam	140.74	220.81	143.80	77.51	169.64	122.82	194.65	223.24	193.55	222.59
4	Bihar	195.30	425.93	201.16	447.06	226.47	226.47	258.43	258.43	255.17	255.17
5	Chhattisgarh	237.50	234.92	245.74	230.29	281.12	86.92	320.19	353.60	322.62	177.28
6	Goa	14.43	0.00	13.41	0.00	16.26	0.00	18.47	48.16	17.79	29.70
7	Gujarat	424.68	430.74	434.06	725.29	509.31	249.12	586.35	73.79	585.01	680.70
8	Haryana	167.73	78.54	177.05	163.71	197.73	0.00	205.63	108.60	203.31	189.00
9	Himachal Pradesh	97.27	95.95	99.74	188.01	117.73	169.05	136.32	136.32	130.95	130.96
10	Jharkhand	160.88	78.77	164.33	40.79	184.96	81.56	207.57	192.64	208.51	251.61
11	Karnataka	439.77	434.99	443.11	442.90	513.13	465.27	608.06	660.91	608.81	453.85
12	Kerala	132.26	273.99	126.77	126.71	147.19	133.46	171.14	186.37	166.06	166.06
13	Madhya Pradesh	541.01	535.13	556.21	622.93	632.99	573.96	719.10	778.13	721.61	682.14
14	Maharashtra	683.27	675.84	683.80	390.27	783.19	1,084.15	886.63	886.63	891.52	891.52
15	Manipur	35.85	13.22	36.60	13.43	42.10	13.81	48.37	146.98	46.87	15.19
16	Meghalaya	40.81	76.93	40.63	90.55	47.51	43.08	54.83	78.42	55.37	61.55
17	Mizoram	32.56	32.28	33.14	22.06	38.20	10.96	43.62	35.60	43.86	55.45
18	Nagaland	26.44	37.41	27.02	27.00	31.31	28.39	35.54	46.09	35.79	32.09
19	Odisha	289.54	534.19	298.67	535.07	340.95	313.52	387.41	423.41	392.13	392.13
20	Punjab	148.77	141.18	149.41	193.35	176.96	106.84	195.33	72.04	195.97	174.52

Amount in ₹ Crore											
Sr. No.	State/UT	2020-21		2021-22		2022-23		2023-24		2024-25	
		Accrual	Release*	Accrual	Release*	Accrual#	Release#	Accrual#	Release#	Accrual#	Release#
21	Rajasthan	622.71	141.81	627.89	148.40	715.82	906.62	812.41	745.90	816.17	1120.67
22	Sikkim	12.09	3.98	12.06	25.78	14.09	17.04	16.27	28.04	16.18	21.72
23	Tamil Nadu	352.04	503.17	350.32	350.15	402.67	377.63	457.11	486.15	457.75	425.76
24	Telangana	256.08	253.29	262.01	261.88	304.27	275.89	335.09	366.38	335.58	335.59
25	Tripura	17.89	48.84	18.49	33.76	21.23	19.42	23.94	25.92	24.01	23.94
26	Uttar Pradesh	582.69	576.36	616.59	616.29	702.42	658.75	777.40	821.07	777.88	784.51
27	Uttarakhand	97.23	61.34	98.85	98.80	114.01	378.17	129.83	140.46	129.95	55.07
28	West Bengal	209.20	136.11	213.97	287.06	240.31	217.90	275.67	298.08	272.75	272.75
29	Andaman & Nicobar Islands	15.12	15.12	15.17	10.08	17.49	15.81	19.75	16.68	19.75	16.06
30	Chandigarh	6.16	0.00	4.76	0	6.55	0.00	7.39	0.00	7.40	0.00
31	Dadra & Nagar Haveli	5.61	5.61	4.80	2.38	5.74	0.31	6.50	0.00	6.49	0.00
32	Daman & Diu										
33	Delhi	34.15	0.00	27.20	0	32.06	0.00	36.31		36.31	0.00
34	Jammu & Kashmir	94.51	79.40	96.91	321.18	113.61	343.61	128.67	206.67	128.67	128.67
35	Ladakh	246.22	96.95	250.83	0.00	289.06	83.44	326.41	68.10	326.41	95.56
36	Puducherry	8.47	8.47	7.39	5.18	10.39	7.83	11.76	9.94	11.76	9.94

Funds to some States/UTs have been released more than the accrual of a State from the unspent balance of previous years of that State/UT.

#Including funds allocated/released for construction of ROBs/ RUBs/ Bridges on State Roads under SETU BANDHAN under CRIF Scheme
